

2017 UNCITRAL ASIA PACIFIC DAY
CENTRE FOR TRANSNATIONAL COMMERCIAL LAW
NATIONAL LAW UNIVERSITY DELHI
INSOLVENCY RESOLUTION AND CROSS-BORDER INSOLVENCY
27TH OCTOBER 2017

INDIA HABITAT CENTRE, NEW DELHI

Silver Oak Hall: 09:00 am - 06:00 pm

Issues in implementation of IBC

- Emerging Issues/ Class actions
- Personal Insolvency

Issues in Corporate Insolvency Resolution Process (CIRP)

- Role & Responsibilities of IRP/RP
- Preparing Information Memorandum, Resolution Plan
- Committee of Creditors Meetings

Emerging Jurisprudence

- Recent Judicial Trends & Best Practices

Recognizing 'foreign proceedings' under the Model Law

- Cross-Border Insolvency of 'Enterprise Groups'
- Demystifying COMI

KEY PARTICIPANTS & USEFUL FOR:

Adjudicators, Academics, Policy makers, Regulators, In-house Counsel/ Legal Heads, Lawyers, Insolvency Professionals, Banks, Asset Reconstruction Companies, CA, CS

Registration

<https://goo.gl/forms/F3gyVW6IBRjgO4lo2>

Inquiries

<http://nludelhi.ac.in/up-event1.aspx?id=3054>
<http://www.ibbi.gov.in/Seminar28octFlyer.pdf>
<http://uncitralrcap.org/en/programme/>
e-mail: ctcl@nludelhi.ac.in; insolvency@nludelhi.ac.in

2017 UNCITRAL ASIA PACIFIC DAY SYMPOSIUM
CENTRE FOR TRANSNATIONAL COMMERCIAL LAW
NATIONAL LAW UNIVERSITY DELHI

ROUNDTABLE ON CROSS-BORDER INSOLVENCY

28TH OCTOBER 2017

NATIONAL LAW UNIVERSITY DELHI (VENUE- DAY 2)

Room 506

10:30 am to 01:00 pm

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About NLU Delhi

National Law University Delhi (NLU Delhi) established in 2008 by the Government of Delhi and with the initiative of the High Court of Delhi, is a premier law University established in India. The vision of the University is to create a legal institution which will compete with the best outside India and to prepare lawyers for a legal career that introduces them to wide range of opportunities in the legal profession across the globe. The University is offering the five year integrated B.A LL.B (Hons.) program from 2008 and Ph.D, LL.M and PG Diploma programs from the year 2011.

About UNCITRAL RCAP

The United Nations Commission on International Trade Law (UNCITRAL) was established by the United Nations General Assembly resolution 2205 (XXI) of 17 December, 1966, recognizing that disparities in national laws governing international trade created obstacles to the flow of trade, and it regarded the Commission as the vehicle by which the United Nations could play a more active role in reducing or removing these obstacles. In 2014, the first regional centre of UNCITRAL, UNCITRAL-RCAP, established the UNCITRAL Asia Pacific Day to celebrate the historic resolution annually. Each year, reputable universities across the region join the celebration and it continues to evolve in the years ahead.

About Insolvency and Bankruptcy Board of India

Insolvency and Bankruptcy Board of India was set up on 1st October 2016 under the Insolvency and Bankruptcy Code, 2016 (Code). It is a unique regulator: regulates a profession as well as transactions. It has regulatory oversight over the Insolvency Professionals, Insolvency Professional Agencies and Information Utilities. It writes and enforces rules for transactions, namely, corporate insolvency resolution, corporate liquidation, individual insolvency resolution and individual bankruptcy under the Code. It is a key pillar of the ecosystem responsible for implementation of the Code that consolidates and amends the laws relating to reorganization and insolvency resolution of corporate persons, partnership firms and individuals in a time bound manner for maximization of the value of assets of such persons, to promote entrepreneurship, availability of credit and balance the interests of all the stakeholders.

About International Law Institute

The International Law Institute "ILI" is a leading provider of training and technical assistance in international law, international economics and other aspects of international relations. ILI is an independent, non-political, non-profit educational institute serving a global constituency. ILI also

provides technical expertise to developing nations in the drafting of laws and the designing of their economic and government policies, in efforts to further support and promote good and efficient governance and development through the rule of law.

About the Centre for Transnational Commercial Law

CTCL has been established with the aim of supporting an academic and policy interface. The foremost aim of the Centre is to provide a focal point for academics, practitioners and regulators through an interdisciplinary legal research. Research Projects, both fundamental and applied, training programmes, workshops/conferences, clinics and publications form some of the current activities. The Centre seeks to promote an environment for high quality research in all aspects of national, international, transnational, and comparative law. Consistent with this aim, CTCL actively engages in deliberations involving the Unification and Harmonization of International Private Laws along with the UNCITRAL, UNIDROIT, The Hague Conference and similar institutions & organizations. The Centre also aims to nurture and encourage the researchers of the future in this important area of law.

About the Theme

The enactment of the Insolvency and Bankruptcy Code (IBC) was seen as a watershed moment for the Indian economy as it introduced a modern framework to deal with the insolvency of individuals and corporate entities. While efforts to enforce personal insolvency regime are still underway, the corporate insolvency regime is up and running. A new ecosystem for corporate insolvency comprising of the Insolvency Professionals, Insolvency Professional Agencies, Insolvency and Bankruptcy Board of India and National Company Law Tribunal has already been set in place in with the aim of promoting entrepreneurship and innovation. A major economic reform, the Code marks a paradigm shift in terms of being a single comprehensive law on insolvency in the country; providing time bound mechanisms for resolution of insolvency and making a sharp transition from debtor in possession to creditor in control. Due to these unique features, the Code was hailed by the creditors and debtors alike.

However, as the euphoria subsides and jurisprudence starts to develop, various challenges have started coming to the fore. Like any law, the success or failure of the IBC depends on its effective implementation. To promote this aim of successful implementation of the Code, this year's **UNCITRAL Asia Pacific Day is being organized on the theme of "Insolvency Resolution and Cross-Border Insolvency"**. The Symposium puts the current issues and challenges in the spotlight by demarcating five specific sessions and invites the various stakeholders to participate in this discussion to come up with effective solutions for the future.

This symposium is specifically formulated to bridge the gap between theory and practice in essential core areas to meet the career demands within the legal, insolvency and accountancy profession. The Insolvency and Bankruptcy Board of India (IBBI) and the International Law Institute (ILI) Washington DC. are partner institutions in the 2017 UNCITRAL Asia and Pacific Day being organized by the Centre for Transnational Commercial Law. This event is being supported by P&A Law Offices.

- I. *Issues in Implementation of IBC*
- II. *Personal Insolvency*
- III. *Issues in Corporate Insolvency Resolution Process*
- IV. *Emerging jurisprudence*
- V. *UNCITRAL Model Law on Cross-Border Insolvency*

Registration for 'INSOLVENCY RESOLUTION AND CROSS-BORDER INSOLVENCY', 27TH OCTOBER 2017, 'SILVER OAK' INDIA HABITAT CENTRE, NEW DELHI
<https://goo.gl/forms/F3gyVW6IBRjgO4lo2>

Registration for 'ROUNDTABLE ON CROSS-BORDER INSOLVENCY', 28TH OCTOBER 2017, NATIONAL LAW UNIVERSITY DELHI
<https://goo.gl/forms/cX9VkboAmBnTYURt2>

Registration is free of charge and is available for a limited number of participants on a first come basis. Last date for Registration: 12th October 2017.

The selected participants shall receive confirmation by 16th October 2017

For further details contact: - Dr. Risham Garg, Director, Centre for Transnational Commercial Law (CTCL-NLUD)

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